

GOVERNMENT OF INDIA  
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

LOK SABHA  
UNSTARRED QUESTION NO. 6298  
ANSWERED ON 5<sup>TH</sup> APRIL, 2018

**SPEED GOVERNORS**

6298. SHRI RAJAN VICHARE:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

- (a) whether the installation of the speed governors in commercial vehicles has been made mandatory with the aim of reducing road accidents by limiting the speed of commercial vehicles to 80 kmph and if so, the details thereof;
- (b) whether the decision of the Government making speed governors in all commercial vehicles mandatory has been opposed by Taxi operators at large, if so, the details thereof and the response of the Government thereto;
- (c) whether the Government has ensured implementation of its order by all commercial vehicle owners; and
- (d) the details thereof?

**ANSWER**

THE MINISTER OF STATE IN THE  
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

(SHRI MANSUKH L. MANDAVIYA)

- (a) Ministry of Road Transport and Highways has issued notification number G.S.R 290(E) dated 15th April, 2015, making it mandatory for all transport vehicles to be equipped with speed limiting device/speed governor by 1st October, 2015 except two wheelers, three wheelers, quadricycles, four wheeled and used for carriage of passengers and their luggage, with seating capacity not exceeding eight passengers in addition to driver seat (M1 Category) and not exceeding 3500 kilogram gross vehicle weight, fire tenders, ambulances, police vehicles and verified and certified by a testing agency specified in rule 126 to have maximum rated speed of not more than 80 kilometre per hour.
- (b) Ministry had received a lot of representations from various stakeholders stating difficulties in equipping speed governors in their vehicles by 1<sup>st</sup> October, 2015. After considering this, the Government has issued a S.O notification 2687(E) dated 1<sup>st</sup> October, 2015 giving an extension for fitment of speed limiting device/ speed governor upto 01<sup>st</sup> day of April, 2016. Further, the Government has issued notification G.S.R 424(E) dated 01<sup>st</sup> May, 2017 mandating fitment of speed limiting device/speed governor in four wheeled and used for carriage of passengers and their luggage, with seating capacity not exceeding eight passengers in addition to driver seat (M1 Category) and not exceeding 3500-kilogram gross vehicle weight.
- (c) & (d) The implementation of the Central Motor Vehicles Rules, 1989 comes under the purview of State government.

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